

**Frequently Asked Questions (FAQs)**  
**on**  
**FSSAI LICENSE and REGISTRATION**

**Q1. Are different Licenses required to conduct a different kinds of food business activities at the same premise?**

**Ans:** FSSAI license is based on the premise. All kinds of food business activities that are being conducted at the same premise can be applied for in a single FSSAI license.

**Q2. How to convert manually issued licenses/ registration to online during the renewal of license?**

**Ans:** FBO can approach the Designated Officer [Licensing Authority] or Registering Authority of that area. Designated Officer/ Registering Authority will enter the details of the offline issued license/registration in the FoSCoS portal. Thereafter, the license/registration can be renewed through online process, whenever required.

**Q3. What are the advantages of converting your manually issued license to the online licensing and registration system [FoSCoS]?**

**Ans:** FoSCoS portal sends regular alerts to FBOs regarding various compliances through email and SMS. FBOs will be able to track the compliances attached with their licenses/registration from time to time and can avoid penalties if any.

**Q4. Who are petty food business operators? What is the eligibility for FSSAI registration certificate?**

**Ans:** Petty Food Business Operators (FBO) are those who manufacture or sell any article of food or a petty retailer, hawker, itinerant vendor or a temporary stall holder or small scale or cottage or such other industries relating to food business or tiny food business operator **having annual turnover up to Rs. 12 Lacs** and/or whose

- i. production capacity of food products does not exceed 100 kg or litres per day, or
- ii. procurement or handling and collection of milk is up to 500 litres of milk per day, or
- iii. slaughtering capacity is 2 large animals or 10 small animals or 50 poultry birds per day or less

These FBOs are required to obtain FSSAI Registration Certificate by applying on Food Safety Compliance System or Food Safety Connect app. This Registration Certificate is embedded with a QR code and has the image of FBO with a 14-digit Registration number starting with 2 (2xxxxxxxxxxxxx).

**Q5. My License/Registration is suspended or cancelled. Do I need to stop food business activities?**

**Ans:** On the suspension or cancellation of his/her license or registration, a food business operator needs to stop food business activities immediately. Carrying out any food business activity on suspended or cancelled License/Registration is an unlawful activity and shall attract penal actions under FSS Act, 2006.

**Q6. Do I need to obtain FSSAI License for utensils/packaging material meant for serving or packaging food?**

**Ans:** No. FSSAI License/Registration is not required for utensils or packaging material as these are not covered under the definition of food as per Section 3(n) of FSS Act, 2006.

**Q7. My License was cancelled. Can I apply for a fresh License?**

**Ans:** After 3 months from the date of cancellation under Regulation 2.1.8 (3), the Food Business Operator may make a fresh application for Registration or license to the concerned authority if all observations made in the improvement notice have been complied with.

**Q8. My application has been reverted with some queries on it. What to do? Or the Status of my application is 'Application has been sent back for modification/editing', how to proceed now?**

**Ans:** Respond to the queries raised by Licensing or Registering Authority within 30 days. The application for the editing/modification shall be available on the dashboard of the applicant. If an applicant does not respond to the queries of Licensing or Registering Authorities within the stipulated time, the application will be auto rejected.

**Q9. Who will issue licenses to food business operators under railway premises?**

**Ans:** FSSAI license/Registration for food premises under Railways are issued by the Indian Railways Designated Officers/Registering Authorities as notified by Food Authority from time to time.

**Q10. Who will issue the FSSAI license to food business operators under Airport/Seaport premises?**

**Ans:** FSSAI licenses for food premises at Airport/Seaport are issued by Airport Health Officers (APHOs) or Port Health Officers (PHOs) who are notified as Designated Officers (DOs) by Food Authority. Airports/Seaports where APHOs/PHOs are not notified as DOs, the Central Licensing Authority (CLA) of the respective area would issue the license.

**Q11. What are the different categories of licenses?**

**Ans:** As per 'FSS (Licensing & Registration) Regulations, 2011, Licenses and Registrations are granted to FBOs in a 3 tier system i.e. Registration, State license, and Central License. Eligibility Criteria is available on the homepage of the Food Safety Compliance System (<https://fssai.gov.in>)

**Q12. I am working/manufacturing or conducting food business activities from my home for a registered Cooperative Society/Gruh Udyog/Mahila Udyog/ Self Help Group or any similar government-registered society. Do I need to obtain separate FSSAI registration for myself?**

**Ans:** FSSAI vide order number 03-01/2012/Enf-I/FSSAI dated 21st Jan 2015 exempted individual members to obtain FSSAI registration certificate. He/she must be a registered member of the society which is licensed/registered with FSSAI and subject to all such conditions as laid down in the order.

**Q13. I have a pulses/grains milling unit. What kind of license do I need to obtain?**

**Ans:** Pulses/Grains etc. milling unit comes under Manufacturing Kind of Business. These milling units are exclusively covered under the State License irrespective of their production capacity.

**Q14. If I have more than 10 food vending machines, being operated by third parties with an annual turnover of more than 12 lakhs, who should get registration?**

**Ans:** In the case where a food vending machine has an annual turnover of more than Rs.12 Lacs, it shall be licensed with FSSAI. For the vending machines having an annual turnover of up to Rs.12 Lacs, the parent entity shall obtain FSSAI license in reference to FSSAI orders numbered 15(6)2018/FLRS/RCD/FSSAI dated 08th July 2019 and 19th Sep 2019 issued in this regard.

**Q15. Whether NOC from FSSAI is required for export?**

**Ans:** No, NOC is not required by the Food Safety and Standards Authority of India for exporting food products from India however FSSAI License is required to be taken by the exporter.

**Q16. Are physical documents required to be submitted at Regional/State Offices for License after submitting online application?**

**Ans:** No, there is no need to submit physical documents at Regional/ State offices for Central/ State license.

**Q17. What is the fee for modification of license?**

**Ans:** If there is any change that alters the information contained in the license certificate (Form C), Food Business Operator shall apply for modification of license with a fee of Rs. 1000 plus the differential fee, equal to the difference in annual license fee, in case of upgradation.

No fee is required for modification of non-form C details such as Change in Form IX Nominee (person responsible for complying conditions of license) or any supporting documents.

**Q18. Repetition of IEC Code of Importer allowed?**

**Ans:** An importer cannot submit another application with the same IEC unless he deletes the application (complete or incomplete) or surrenders the license where this particular IEC has been used.

**Q19. I have closed down my food business. How to surrender the FSSAI License/Registration?**

**Ans:** You need to apply online for surrendering the License or Registration by login into the Food Safety Compliance System (FoSCoS) account from which the license/registration application was filed. After approval of the concerned authority, it will be considered surrendered.

**Q20. How to transfer the License from one owner to another in case of the death of the owner?**

**Ans:** License can be transferred in case of the death of the owner. Transfer applications can be made online. For transfer of License, Death Certificate and Proof of Legal Heir is required.

**Q21. How and where to appeal against the order of Licensing/Registering Authority?**

**Ans:** Under Section 32 (4) and 32(5) of FSS Act, 2006, any person who is aggrieved by the decision of Licensing/Registering Authority, may appeal to the Commissioner of Food Safety whose decision thereon shall be final. The period within which such an appeal may be brought shall be fifteen days from the date on which notice of the decision was served through any of the available modes. In case of an appeal against an improvement notice, the period shall be 15 days or the period specified in the improvement notice, whichever expires earlier.

**Q22. At which points, an inspection of my food business will be conducted?**

**Ans:** Inspections are conducted on the points of Sanitary and Hygienic Requirements as mentioned in Schedule 4 of FSS (Licensing and Registration of Food Businesses) Regulations, 2011. Kind of Business-wise standardized inspection checklists used by inspectors are based on Schedule 4 requirements only and are available at <https://fssai.gov.in/cms/inspection-matrices.php>.

**Q23. What actions do I need to take on receiving an improvement notice?**

**Ans:** On receipt of an improvement notice, you need to act upon the suggestions given for improvement by the concerned authority. A minimum of 14 days shall be granted by the concerned authority for submission of the compliance report.

If you are aggrieved by the improvement notice or any decision of the concerned authority, you may appeal under Section 32 of the Food Safety and Standards Act, 2006 to the Commissioner of Food Safety whose decision thereon, shall be final.

**Q24. My License/Registration has been suspended. How suspension can be revoked?**

**Ans:** In the improvement notice issued to the food business operator (FBO) for suspension, the ground for suspension is given. FBO is required to take remedial action as directed in the improvement notice and inform Licensing Authority. If satisfied with the steps taken by the FBO, Licensing Authority may revoke suspension with or without conducting the inspection. The FBO may also appeal against the Improvement Notice vide Section 32(4) of FSS Act, 2006.

**Q25. Where an FBO can contact for FoSCoS technical assistance?**

**Ans:** FBO can contact at toll-free help desk no 1800112100 or can mail his query to [helpdesk-foscoss@fssai.gov.in](mailto:helpdesk-foscoss@fssai.gov.in).

Further, the homepage of Food Safety and Compliance System (FoSCoS) show "HOW TO APPLY" which provide step-by-step information for food business operator to apply for Central/ State License and Registration by themselves.

**Q26. How will I know about the stages/status of my application?**

**Ans:** An applicant is informed by SMS/Email alert at many stages of application processing. Moreover, the applicant can obtain the status by using the facility of "Track Application Status" on FoSCoS.

**Q27. How to renew your license/Registration after expiry?**

**Ans:** Food Business Operator can renew the FSSAI License/Registration even after the expiry date with the following penalties:

- a. Three times the existing annual license/registration fee in the period – 1st day to 90th day from the original expiry date.
- b. Additional two times of the existing annual license/registration fee (i.e. total 5 times) in the period – 91st day to 180th day from the original expiry date. [Refer FSSAI Order number 15(31)2020/FoSCoS/RCD/FSSAIpt4 dated 29th October, 2021].

**Q28. What are the online available payment options?**

**Ans:** Payment can be made online through credit card, debit card, and online net banking facility.

**Q29. In what circumstances application will be rejected?**

**Ans:** Licensing Officer can reject the application in the case when the required information is not provided within the stipulated time of 30 days or is convinced that the application is not tenable and cannot be granted. Before refusing the grant of a license, an applicant shall be given an opportunity of being heard and reasons for such refusal shall be recorded in writing.

**Q30. Do pharmacies and medical stores need to apply for an FSSAI license or registration if they are selling Health supplements or Nutraceutical products?**

**Ans:** All Food business operators including pharmacies or medical stores selling Health supplements or Nutraceutical products need to apply for the FSSAI license or registration.

**Q31. What is the FSSAI License requirement to run a food business in more than one state with the same name of the company or organization?**

**Ans:** If a Food Business Operator (FBO) has his food business premises located in two or more States, he is required to obtain a Central License for his Registered Office or Head Office in addition to the license/registration for each unit/premise. A separate license or registration has to be obtained for each unit/premise depending upon that unit's capacity or turnover, from the concerned Central or State licensing authorities.

**Further, if there is any food business activity conducted on Registered Office/Head Office premise, the same shall also be incorporated in Head Office License.**

**Q32. Under which circumstances can the Designated Officer (DO) suspend or cancel the FSSAI license or Registration?**

**Ans:** The DO may suspend the license of a Food Business Operator (FBO) if they are not complying with the improvement notice. The DO may further cancel the suspended license after giving the FBO an opportunity by issuing a show cause notice.

**Q33. Will a license be required for a catering establishment that comes under the Central Government?**

**Ans:** Yes, all catering establishments, even those under central Government such as Railways, Airport, Seaport, Defense etc. will have to get a license from FSSAI.

**Q34. We manufacture only food additives, enzymes, and processing aids. Do I need a license from FSSAI too?**

**Ans:** Yes, FBOs manufacturing products covered under **Substances added to food category [Food Product Category - 99]** such as Food Additives, Enzymes, Processing Aids, Nutrients, Flouring Agents, Functional Ingredients, etc., shall obtain FSSAI license/registration as per the eligibility criteria.

**Q35. Is it mandatory for 100% of export units to get FSSAI License?**

**Ans:** Yes, the FSSAI license is mandatory for both the export and import of food products. You will need to apply for FSSAI Central License for your export unit.

**Q36. I want to import food items for sale in India. Do I need a license from FSSAI?**

**Ans:** Yes, you are required to obtain FSSAI's Central license on the address as mentioned in Import Export Code Certificate from DGFT to import food products for sale in India.

**Q37. What is the maximum period for which FSSAI License/Registration can be applied?**

**Ans:** FSSAI license can be applied for or renewed for 1 year up to maximum of 5 years at a time.

**Q38. How can I check the authenticity/validity of FSSAI License or registration?**

**Ans:** Consumers or any stakeholder can access and verify FSSAI Licensed/Registered Food Business Operators (FBOs) through 'Food Safety Connect' App.

The information can also be accessed through FBO Search facility available on FSSAI's Food Safety and Compliance System (FoSCoS).

**Q39. What is the significance of QR Code on FSSAI License/Registration?**

**Ans:** FSSAI is dispatching License and Registration to FBOs online with QR code. On scanning, QR code shows the details of FSSAI License or Registration as available in FSSAI database. This helps in identifying any fraudulent activity.

**Q40. Do I need to register/mention all food products in FSSAI License which I manufacture or process in my food premise?**

**Ans:** Food Business Operators (FBOs) shall only manufacture/process food products after getting them endorsed on FSSAI License. It is clarified that FBOs manufacturing products without getting them endorsed on their License will be treated as 'Conducting Business without License' and shall be prosecuted under the relevant section of FSS Act, 2006.

**Q41. What are the documents required for FSSAI License? From where do I get the list of required documents for FSSAI License?**

**Ans:** The documents are classified according to the Kind of Food Business. The list is available on the Homepage of FSSAI's Food Safety Compliance System (FoSCoS) under 'Documents Required'.

**Q42. My food business is located at Airport. What kind of FSSAI License or Registration do I need to obtain? What is the fee required to obtain FSSAI License or Registration?**

**Ans:** Food Business Activities at Airport/Seaport required to obtain Central License. Fee for FSSAI License for food businesses located at Airport/Seaport is Rs. 7500 per year.

**Q43. How to identify the category of FSSAI License/Registration by number?**

**Ans:** FSSAI License number is of 14 digits and starts with '1' while FSSAI Registration number is also of 14 digits and starts with '2'.

**Q44. I have manufacturing units in multiple states. Will I be required to get a common license for the company or an individual license for each unit?**

**Ans:** You will be required to obtain a Central License for the Head Office/Registered office of your company and an individual Central or State license or Registration Certificate (as per the eligibility criteria of respective units) for each manufacturing unit, in particular, State/UT.

**Q45. Are there any authorized facilitators/consultants of FSSAI for filing applications of FSSAI License/Registration?**

**Ans:** FSSAI has created an ecosystem of Food Safety Mitras (FSM) for assisting food businesses in licensing and registration related matters. Under FSSAI's Food Safety Mitra Scheme, Digital Mitras are being recognized and trained by FSSAI who provide help to Food Business Operators in filing applications for licenses and registrations.

The Service charges of FSM fixed by FSSAI are as follows:

- a) **Rs.100/-** for filing of **registration** application/modification of Registration certificate/annual declaration for registration
- b) **Rs.500/-** for filing of **license** application/modification of License/annual returns for license.

**Q46. What is the significance of the Nomination of the person in Form IX? Is it mandatory to nominate a person for a food business?**

**Ans:** Every Licensed FBO shall inform the Licensing Authority in Form IX, of the particulars relating to the concerned head or the person in charge of such establishment, branch, or unit, with due certification that the concerned person has been so nominated for compliance under FSS Act and Rules and Regulations made thereunder.

Every FBO, other than the proprietor needs to nominate a person and convey it to Licensing Authorities in Form IX.

**Q47. Do I need to file an annual return for my food business activities?**

**Ans:** FSSAI Licensed FBOs involved in Manufacturing (including repacking and relabellers i.e. FBOs getting their food products manufactured by third-party manufacturers) and importing of food products need to submit Annual Returns in Form D1 by 31st May of every preceding financial year, only through FoSCoS Portal.

\*Manufacturers-Exporters are also required to file annual returns wef FY 2021-22 onwards. [Refer FSSAI order number RCD-01001/4/2021/-Regulatory-FSSAI]

**Q48. What is the penalty for late or non-submission of Annual Returns?**

**Ans:** Non-submission of annual return beyond 31st May of every year will attract a late fee of Rs. 100 per day till the date of submission of annual return. Annual Returns penalty shall be submitted online by the FBOs on the FoSCoS portal w.e.f. FY 2020-2021.

**Q49. Is there a mandatory requirement for all Manufacturers/Processors to compulsorily set up an in-house food testing laboratory?**

**Ans:** As per the condition of the License, FBOs involved in manufacturing/processing of Oils shall have an in-house laboratory facility for analytical testing of products.

Further, FSSAI vide order number 15023/02/2017-QA (pt-2) dated 15th October 2019 has issued directions that all Dairy Processing units should follow a standardized Scheme of Sampling, Testing, and Inspection for monitoring of internal controls to ensure safe and good quality supply of milk and milk products to consumers. Detailed Scheme of Sampling, Testing, and Inspection is attached with the order (available at FSSAI's website). The scheme came into force from 01st Jan 2020.

**Q50. Do I need to give bill/cash memo to the purchaser?**

**Ans:** As per clause 2.1.14 of FSS (Licensing and Registration of Food Businesses) Regulations, 2011, every FBO involved in Business to Business trade shall give either separately or in the bill, cash memo, or label, a warranty in Form E to the purchaser.

**Q51. What are the mandatory conditions of license pertaining to my food business?**

**Ans:** There are certain Conditions of License as defined in Annexure 3 of Schedule 2 of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011 which are to be complied with at all times by every FSSAI Licensed food business operator. FSSAI Licenses (with embedded QR Code) are being dispatched to Food Business Operators with Conditions of License annexed to it. Conditions of License are also available on the homepage of **Food Safety Compliance System** or on the Apply for License section of **Food Safety Connect app**.

**Q52. How to declare the manufacturing/processing of fortified food in FSSAI License? Is it mandatory to declare manufacturing of Fortified food on FSSAI License?**

**Ans:** Food business operators manufacturing fortified foods (Wheat, Rice, Milk, Oil, and Salt) are required to get these endorse on their FSSAI License by enclosing lab test reports of the products.

**Q53. I have FSSAI License, can I use the +F logo on fortified food product labels?**

**Ans:** Even, if an FBO has a valid FSSAI License, he needs to endorse fortified food in his/her FSSAI License. Only after approval of endorsement of fortified foods in FSSAI License, the FBO can use +F logo on endorsed products.

**Q54. I have FSSAI License, can I use the Jaivik Bharat (Organic India) logo on food product labels?**

**Ans:** Even, if an FBO has a valid FSSAI License, he needs to endorse organic food in his/her FSSAI License by enclosing the certification of the products obtained from NPOP/PGS-India. Only after approval of endorsement of organic foods in FSSAI License, the FBO can use Jaivik Bharat (Organic India) logo on endorsed product labels.

**Q55. Do Chemists Shops and Retailer of general/grocery items need to obtain FSSAI License or Registration?**

**Ans:** Chemists Shops, Retailers, or any other retailing units are required to obtain FSSAI License if they are involved in selling food products through their outlets. Eligibility Criteria of FSSAI License/Registration is available on <https://foscoss.fssai.gov.in> or call @ 1800112100 (toll-free).

**Q56. How do I know the correct Kind of Food Business or eligibility criteria or category for my food business?**

**Ans:** The definition of each Kind of Food Business (KoB) is available on the homepage of FSSAI's licensing website i.e. <https://foscoss.fssai.gov.in> An Eligibility check is also available.

**Q57. What is the maximum time for a grant of Registration Certificate after applying?**

**Ans:** A registration certificate has to be issued by the registration authority within 7 days of the date of making a complete application. In the case, the registration authority wants to inspect the premise of the applicant, the inspection must be conducted within 30 days of the date of application and registration to be issued, if premises are found in order as per Schedule 4 of FSS (Licensing and Registration of food businesses) Regulations, 2011.

**Q58. What is the maximum time for grant of FSSAI License after applying?**

**Ans:** A license has to be issued by the Licensing Authority within 60 days of making a complete application by an applicant.

**Q59. Where to approach if the license is not issued within the prescribed timeline or unsatisfied with the decision of Licensing authority or application is rejected or license is suspended/cancelled by the concerned authority?**

**Ans:** If you are aggrieved by the decision of the concerned licensing or registering authority, you may appeal to the Commissioner of Food Safety of your State under Section 32 of Food Safety and Standards Act, 2006. Details of Commissioners of Food Safety of all States/UTs are available at <https://fssai.gov.in/cms/commissioners-of-food-safety.php>.

**In case of auto-rejected applications of Central License or delay of processing**, you can write to the Directors of FSSAI Regional Offices. Details are available at <https://fssai.gov.in/cms/regionaldirectors.php> For appeals under Section 32 of Food Safety and Standards Act, 2006, FBOs shall represent their case to Chief Executive Officer, FSSAI.

**Q60. How many days in advance can the renewal of license or registration be filed?**

**Ans:** A License or registration renewal application can be made as early as 180 days in advance. Further, Food Business Operator can now renew the FSSAI License/Registration even after the expiry date upto 180 days after expiry. Kindly refer to Q. 27 for more details.



**Q61. I have still some days of validity left of my FSSAI License, still, the system is asking for the late fee, why and how the late fee is attached to the renewal application?**

**Ans:** As per regulations, a renewal has to be filed not later than 30 days prior to the expiry of License to avoid the late fee for renewal of the License. A late fee of Rs. 100 per day is calculated and added to the renewal fee of License. i.e. if you are applying for renewal on the last day of expiry, a late fee of Rs. 100 x 30 = Rs. 3000 will be added to the renewal fee of the License.

**Q62. I have submitted the payment/fee of License or registration through offline Treasury Challan. How do I submit the application?**

**Ans:** In case license or registration fee is paid through offline treasury challan, the copy of treasury challan should be self-attested by the FBO and a 17-digit reference number shall be mentioned on the top of the treasury challan. The details of treasury challan, then, shall be filled and self-attested copy of it shall be uploaded in the application. The application then finally be submitted. There is no provision for offline payment in case of License application.

**Q63. The status of my application shows that License or Registration is issued but I did not receive the license or registration yet. What is the issue?**

**Ans:** FSSAI License or registration containing QR code is dispatched to email ids of FBOs after its issuance. FSSAI License is sent to email-id of the nominated person as declared. FSSAI Registration certificate is also sent to email-id as mentioned by the applicant. In case, you didn't receive the mail of License or registration, please ensure the correctness of email- ids provided by you. FBOs also can download their issued License/Registration copies by login into their FoSCoS user accounts.

**Q64. How can I check my FSSAI license renewal status?**

**Ans:** Status of renewal of any License/Registration can be checked in your FoSCoS account by login with user id and password. Another option is to track your application status at FoSCoS portal.

**Q65. What are the other permissions required for obtaining FSSAI License?**

**Ans:** The requirement of any other permission to conduct a food business in an area is determined by District/Local Administration. There is no prerequisite condition for obtaining permissions to apply for FSSAI License/Registration except mandatory BIS License/Receipt by Manufacturers of Packaged Drinking Water / Mineral Water [refer order No.13 (15)2017/PDW/Enf/FSSAI dated 26<sup>th</sup> March 2021] and CGWA NOC if extracting groundwater as per FSSAI order dated 2<sup>nd</sup> January, 2018 and 21<sup>st</sup> January, 2021. However, an FBO shall ensure that all the permissions have been taken as prescribed by District/Local Administration prior to commencing food business activities.

**Q66. I have lost my FoSCoS user id/Password and also the registered email id and mobile number do not belong to me and therefore, I cannot use 'Forgot/Reset password utility' on FoSCoS. How to recover my FoSCoS user id credentials?**

**Ans:** FSSAI vide [Order number 15\(31\)2020/FoSCoS/RCD/FSSAI dated 25th November 2021](#) introduced License / Registration number or application number based user ids to login in FoSCoS. Further, to update the credentials [email id and mobile number] attached to the license/registration or application, users can apply to their area officers as per SOP [Annexure- II] attached in the order. You may also call at FSSAI Helpline @1800112100.

**Q67. I initiated the renewal application before its expiry but got stuck at the payment page. Due to a technical error, I couldn't complete my renewal application before the expiry of License or registration. How can I submit an incomplete application?**

**Ans:** In case, a technical glitch has occurred while filing the renewal application, you need to provide proof (screenshots) of technical issue faced and lodge the same in the FBO Help section available under FoSCoS login. The issue will be accordingly examined by the concerned team at FSSAI Hq.

**Q68. I am holding two FSSAI License, one State License and One Central for my food business unit. Is it correct to hold two licenses at a single premise?**

**Ans:** FSSAI License is purely premised based. No FBO is allowed to possess more than one license for a single premise.

Further, if the change in production capacity leads to change in criteria of License i.e. from State to Central, then FBO must apply for modification of existing State License to Central License category with modification fee [Rs. 1000/-] plus differential amount between State License fee and Central License fee. Also, refer FSSAI Order number 15(31)2020/FoSCoS/RCD/FSSAI dated 31<sup>st</sup> May 2021.

**Q69. I want to manufacture food products for importing countries. Food products differ from the standards as laid down under FSS (Food Products Standards and Additives) Regulations, 2011. Am I allowed to manufacture such products?**

**Ans:** Manufacturers of food products meant for export are allowed to follow the standards of importing countries.

These FBOs need to declare to concerned Licensing Authorities that they shall not exhibit or expose such products in Indian market until or unless prior product approval is taken for such products from FSSAI HQ.

**Q70. The production capacity of my manufacturing unit has increased and now, I am falling under Central License. How can I update the production capacity?**

**Ans:** As and when the production capacity of a manufacturing unit gets changed, it shall be communicated to concerned Licensing Authorities, through License modification application.

Further, if the change in production capacity leads to change in criteria of License i.e. from State to Central, then FBO must apply for modification of existing State License to Central License category with modification fee [Rs. 1000/-] plus differential amount between State License fee and Central License fee. Also, refer FSSAI Order number 15(31)2020/FoSCoS/RCD/FSSAI dated 31<sup>st</sup> May 2021.

**Q71. I get my products manufactured through a third party. Do I need FSSAI License? If yes, what is the Kind of Business for obtaining License for such business?**

**Ans:** FBOs who get their products manufactured through third-party manufacturers need to obtain FSSAI License under 'Relabeller' Kind of Business (KoB). Relabeller license shall be applied only at the Head office/ Registered office premises.

For determining the eligibility criteria, the cumulative production capacity or the number of States/UTs where third-party manufacturers are located shall be considered.

**Q72. Do Wine/Liquor retail shops require FSSAI License?**

**Ans:** Alcohol is covered under the definition of food under section 3(n) of FSS Act, 2006. FBOs involved in any stage of activity related to alcohol must be licensed or registered under FSSAI. Refer Food Safety and Standards (Alcoholic Beverages) Regulation, 2018 available at <https://fssai.gov.in/cms/food-safety-and-standards-regulations.php>

**Q73. Do Water/Food ATMs, Vending Machines require FSSAI License or Registration?**

**Ans:** The parent entity owning the Water/Food ATMs, and Vending Machines shall obtain FSSAI License and declare all the locations where these machines or vending units are placed.

**Q74. Do caterers catering to Marriages, or parties require FSSAI License or Registration?**

**Ans:** Yes. Caterers shall obtain FSSAI License or Registration as per the eligibility criteria.

**Q75. Do Temples offering Prashad, organizing langar or Bhandara need FSSAI License or Registration?**

**Ans:** Yes. Temples shall obtain FSSAI License or Registration as per the eligibility criteria.

**Q76. Do NGOs involved in distribution of surplus food require FSSAI License or Registration?**

**Ans:** Such NGOs shall obtain FSSAI License or Registration as per the eligibility criteria.

**Q77. Do Cloud Kitchens (with no seating arrangements) require FSSAI License or Registration?**

**Ans:** Yes. Cloud Kitchens shall obtain FSSAI License or Registration as per the eligibility criteria.

**Q78. Which FBOs fall under the category of e-Commerce FBOs?**

**Ans:** FBOs providing e-Commerce/online platforms for transaction or sales or activity as defined under section 3(n) of FSS Act, 2006 are required to obtain FSSAI License under e- Commerce category. Such License shall be applied on Head Office/Registered Office address.

**Q79. Online platforms providing only listing of FBOs require FSSAI License?**

**Ans:** A platform that only lists FBOs but does not engage in any activity mentioned under Section 3(n) of FSS Act, 2006 is not required to obtain FSSAI license. However, they must list only those FBOs who possess valid FSSAI License or Registration.

**Q80. FBO selling his/her products through his/her own e-Commerce/online platform require FSSAI License under e-Commerce?**

**Ans:** Yes, FBOs selling their products through their own e-Commerce platform are required to obtain FSSAI License under e-Commerce category also.

**Q81. Are Direct Sellers exempted from obtaining FSSAI License or Registration?**

**Ans:** No, Direct Sellers are not exempted from obtaining FSSAI License or Registration. Only in the case, where Direct Selling entities are willing to take responsibility of their Direct Sellers and have given them in writing for owning such responsibilities, Direct Seller not required to obtain FSSAI registration certificates. Direct Sellers falling under the category of FSSAI License need to obtain a License under all circumstances.

Refer FSSAI order number 15(6)2018/FLRS/RCD/FSSAI dated 08.07.2019 and 19.09.2019.

**Q82. Can License for proprietary food be taken for Formulated Supplements for Children for the age group 24-36 months?**

**Ans:** As per FSSAI order 15(15) 2018/CLAs/RCD/FSSAI dated 18th October 2019, License for proprietary food cannot be granted for Formulated Supplements for Children for age group 24-36 months under category 13.2 Complementary foods for infants and young children.

**Q83. Which Food Business Operators are classified as Repackers?**

**Ans:** Repacking means packing food products into different sizes with labeling after doing minimal processing as required like sorting, grading, sieving, etc. from wholesale packages. The food product is not manipulated & the composition or formulation is not affected or changed.

A repacker is a deemed manufacturer and shall follow all provisions of FSS (Licensing and Registration of Food Businesses) Regulations, 2011 meant for a manufacturer.

**Q84. Which Food Business Operators are classified as Relabellers?**

**Ans:** Relabellers are deemed manufacturers and shall ensure all Schedule 4 conditions are laid down for manufacturers. A Relabeller does not manufacture products on his own instead does an agreement/contract with third-party manufacturers for product manufacturing. Relabeller license shall be applied only at the Head office/ Registered office premises.

**Q85. Is Star-rating certificate issued by the Ministry of Tourism required for obtaining FSSAI License?**

**Ans:** FSSAI vide its order 12(1)2019/Hotel and Restaurant Association/RCD/FSSAI dated 7th Feb 2019 clarified that Star-rating certificate is not a prerequisite document for Hotels to obtain FSSAI License.

In case, Hotel has obtained Star-rating certificate from the Ministry of Tourism (HRACC), the FBO needs to upload the same, otherwise, FBO needs to upload a self-declaration that he has not opted for star-rating from Ministry of Tourism (HRACC). Hotels without Ministry of Tourism's Star rating are categorized along with one and two star Hotels for obtaining FSSAI License. Further, Hotels rated Five Star and above by Ministry of Tourism need to obtain Central License, and rest are needed to obtain State License/Registration.

**Q86. Is there any requirement of NOC from Central Ground Water Authority for FSSAI License?**

**Ans:** Yes. If an FBO is extracting groundwater (located in over-exploited areas) to conduct food business activities, he needs to obtain NOC from Central Ground Water Authority, prior to applying for FSSAI License. Refer Order no. 5(9)2017/CLA/DO Mumbai/RCD/FSSAI dated 02.01.2018.

**Q87. Does a milk seller/ milkman require an FSSAI license/registration? Even if he is selling his milk to consumers directly.**

**Ans:** Yes. All milk sellers/milkmen require FSSAI registration certificates if they are selling milk and milk products up to Rs. 12 Lacs per annum. If their sales cross Rs. 12 Lacs per annum, they need to obtain FSSAI License.

**Q88. Does a milk collection/chilling center require an FSSAI License/Registration?**

**Ans:** Yes. A milk collection or chilling center requires an FSSAI License/Registration depending upon the volume of milk handled by the center.

In case, a centralized milk chilling/collection center is registered/licensed with FSSAI, then individual small chilling centers (set up at village level or so) need not to be individually registered with FSSAI. Their compliance of FSS Act and Rules and Regulations made therein shall be borne by Centralized milk chilling/collection center.

**Q89. Does a milk seller/ milkman who supplies his whole production of milk to a Cooperative Society require an FSSAI license/registration?**

**Ans:** If a milkman/ vendor is a registered vendor of Cooperative Society and selling his whole production of milk to that society, he is exempted from obtaining FSSAI Registration. In that case, Cooperative Society has to be licensed or registered with FSSAI.

**Q90. If I am a canteen in a Central/State Government Office/ Educational Institution/ Bhawan/ Hospital/ Jail or similar establishment - what license should I get - state or central license?**

**Ans:** If you are a **food business operator (FBO)** running canteen in a Central/State Government Organization, you are required to apply for Registration /State License/ Central License as per the eligibility criteria available on the homepage of Food Safety Compliance System.

**For License/Registration of Departmental Canteens/messes, etc. being run in the Central Government Premises, FSSAI vide order number 3(24)2018/Canteen/RCD/FSSAI/ dated 12<sup>th</sup> July, 2018 has rationalized. As per the said order, fee for canteens/messes being run in the Central Govt. Premises is given below:**

Type	Eligibility Criteria	Fee
i. Central Registration	Canteen's Annual Turnover upto Rs. 12 Lacs	Fee: Rs. 100
ii. Central License	Canteen's Annual Turnover of more than Rs. 12 Lacs	Fee: Rs. 2000

**Q91. My FSSAI License number has changed. Can I use the pre-printed packaging material with older FSSAI License number?**

**Ans:** In case of change of name, address or License number, you can apply for permission to use pre-printed packaging material. The request for permission shall be sent to FSSAI HQ with the prescribed fee. Refer FSSAI orders no. 12(2)2016/FBO Representation/Enf/FSSAI & 12(2)2017/FBO Representation/Enf/FSSAI dated 23/11/2016 & 14.11.2017 respectively, available at website ([www.fssai.gov.in](http://www.fssai.gov.in)).

**Q92. Where can I approach if I have a complaint against a Food Business Operator?**

**Ans:** You can raise your food related grievance at FSSAI's food safety connect portal (<https://foscoss.fssai.gov.in/consumergrievance/>). You can also download the 'Food Safety Connect' app. Every lodged complaint is assigned a unique number through which a complainant can track the status of his/her complaint.

**Q93. If I am an importer- do, I need a licence- which one?**

**Ans:** Yes, all Importers need to obtain FSSAI Central License under Importer Category.

**Q94. I already have an FSSAI's State license. Can I import food products on the same license?**

**Ans:** Refer Q 93. FBOs need to obtain FSSAI's Central License under Importer category for importing food products in India.

If you already have an FSSAI's State License, you are required to modify your existing State License to Central License category for the addition of Importer Kind of Business with modification fee plus differential amount between State License and Central License. Also, refer FSSAI Order number 15(31)2020/FoSCoS/RCD/FSSAI dated 31<sup>st</sup> May 2021.

**Q95. What does 'food products handled' mean in the context of Annual Returns as specified under Clause 2.1.13 (1) of FSS (Licensing and Registration of Food Businesses) Regulations, 2011?**

**Ans.** Here the word 'food products handled' means - the food activity for which FSSAI license has been granted.

- If the Kind of Business (in FSSAI License) is Manufacturer/Repacker/Relabeller, then 'food products handled' would mean **'all food products endorsed in FSSAI License which were manufactured/processed including repacking and manufacturing by third party manufacturers during the previous Financial Year'**.
- Similarly, if the Kind of Business (in License) is Importer, then 'food products handled' would mean **'food products imported during the previous Financial Year'** by the FBO.

\*Manufacturers-Exporters are also required to file annual return wef FY 2021-22 onwards. [Refer FSSAI order number RCD-01001/4/2021/-Regulatory-FSSAI]

For other Kind of Businesses (Such as Distributor, Wholesaler, Retailer, Storage, Transporter, and Food Services, etc.) the provision of submission of annual return is not applicable, at present.

**Q96. I am holding an FSSAI Registration Certificate for the Manufacturing of food items. Do I need to submit annual return?**

**Ans.** No. Petty Food Business Operators (FBOs) who are holding FSSAI Registration Certificate (2xxxxxxxxxxxxx) are not required to submit annual return. Only FSSAI Licensed FBOs involved in Manufacturing and Importing of Food Products are required to submit annual returns in Form D1. (Refer to Q47 also).

**Q97. I want to start food/catering services through Food Truck. Which is the appropriate Kind of Business/Food Category for applying FSSAI License/Registration?**

**Ans.** Food Trucks are covered under 'Food Vending Establishment' Kind of Business. You need to choose 'Food Vending Establishment' and thereafter appropriate Food Product Category from available 1 to 16. For example, FPC 16 is for Prepared Foods.

**Q98. As per Clause 10.1.2 i.e. Health status under Schedule IV (Part II) of the Food Safety and Standards (Licensing and Registration of Food Businesses), Regulations 2011, arrangements shall be made to get the food handlers/employees of the establishment medically examined once in a year to ensure that they are free from any infectious, contagious and other communicable diseases. This one year is a financial year or a calendar year?**

**Ans:** In the case of medical examination, the year referred to in Clause 10.1.2 shall be reckoned as a financial year. The FBO may in a given financial year get its employees/food handlers tested at any time. Further, in the case of a new food business, new recruits will have to undergo the medical examination before or at the time of joining.

**Q99. As per point no.12 of Annexure 3 i.e. Conditions of License, testing of relevant chemical and/or microbiological contaminants in food products through own or NABL accredited/FSSAI notified labs is to be done at least once in six months. Kindly clarify these six months starts from which month of the year?**

**Ans:** Testing of Food Products as per Condition of License number 12 shall be carried out by manufacturers based on financial years i.e. first half year from April to September and second half year from October to March with at least three months' gap between two testing. Also, refer to FSSAI [order vide number 15\(31\) 2020 / FoSCoS/RCD/ FSSAI](#) dated 08th July 2021 issued in this regard.

**Q100. Is it mandatory to submit BIS License or Application receipt while applying for FSSAI License for Packaged Drinking Water or Mineral Water?**

**Ans** – Yes, FBO has to mandatorily upload a copy of BIS license or copy of the letter indicating recording of application for BIS license at the time of applying for new FSSAI license for Packaged Drinking Water and Mineral Water on the online system of FoSCoS. The complete Kind of Business-wise list of documents required for obtaining FSSAI License is available on the Homepage of FoSCoS.

**Q101 – Do FBO need to submit BIS license while applying of renewal of license for Packaged Drinking Water or Mineral Water?**

**Ans** – Yes, BIS License shall be mandatorily submitted by the manufacturer of Packaged Drinking Water and Mineral Water while applying for renewal of license.

**Q102 – Is it required to submit Annual return while applying of renewal of license?**

**Ans** – During the renewal of License, submission of Annual return is not mandatory. Annual return of the preceding Financial Year is required to be submitted by 31<sup>st</sup> May of every year, beyond which a penalty of Rs. 100 per day is applicable on the non-submission of Annual Return.

**Q103 – Can I submit Annual return via offline or online mode?**

**Ans** – FBOs are required to submit Annual Return via online mode only wef FY 2020-21 through Food Safety Compliance System (FoSCoS – <https://foscoss.fssai.gov.in>) and no offline submission of Annual return (physically or through the mail) shall be accepted by the authorities. Please refer FSSAI Order vide number 15(31)2020/FoSCoS/RCD/FSSAI dated 18<sup>th</sup> December 2020.

**Q104 – I am a manufacturer of Milk and Milk Products. Do I need to submit Half Yearly Return?**

**Ans** – FSSAI has discontinued the submission of Half yearly return (Form D2) by food businesses involved in manufacturing Milk and Milk Products wef. FY 2020-21. However, such food businesses are required to submit Annual Return (Form D1) through FoSCoS only. Please refer FSSAI Order vide number 15(31)2020/FoSCoS/RCD/FSSAI dated 18<sup>th</sup> December 2020.

**Q105 – How to make a request for reactivation of an auto-rejected application?**

**Ans** – FBO can file an online request for reinstating of auto-rejected application for license or registration via online Food Safety Compliance Portal (FoSCoS – <https://foscoss.fssai.gov.in>). The SOP is provided via letter no 11(9)/2020/Misc./Representation/RCD/FSSAI dated 15<sup>th</sup> December 2020 and is available on FSSAI website/FoSCoS Portal's Homepage.

**Q106 - Do the Food category "13" (Foodstuffs intended for particular nutritional uses) fall under the scope of proprietary Foods while applying for license?**

**Ans** – No, Proprietary food does not include foods for special dietary uses, foods for special medical purposes, functional foods, nutraceuticals, health supplements, and other food articles that the central government may notify on this behalf. Hence, no license under proprietary food can be applied for Food Product Category-13.

**Q107 – Is it necessary to self-attest all the documents prior to applying for license/registration?**

**Ans** – Yes, all applicants are required to upload all self-attested documents by the authorised signatory/proprietor while applying for the license/registration.

**Q108 – How can I get my refund of erroneous/inadvertent payments in respect of license/registration fee?**

**Ans** – FBO can get refund of erroneous/inadvertent payments credited into FSSAI Account in respect of license/registration fee and SOP for applying and processing of such refund is available on the homepage of FoSCoS portal. FBO shall raise the request for refunding of inadvertent/erroneous or duplicate payment only after 15 days from the date of such transaction.

FBO may also lodge tickets through FBO help under FoSCoS login in the 'payment related issue' category with necessary supporting documents.

**Q109 – I am applying for FSSAI License under E-Commerce kind of business for the 'Beverages' category (Food Product Category -14). Am I also eligible for sale of liquor after obtaining this license?**

**Ans** – FBO needs to submit a self-declaration for not selling liquor online if applied for Food Product Category-14 (Beverages) under E-Commerce Kind of Businesses.

However, if FBO wants to sell liquor through e-Commerce, he has to submit NOC from the concerned State Excise department while applying for the license.

**Q110 – Do I require FSSAI registration if I am a last mile delivery person or Direct Selling Agent or Food Vending Machines, water vending machines, Food ATMs, or Branded Food Cart owned as a single/Main entity?**

**Ans** – Last mile delivery person or Direct Selling Agent or Food Vending Machines, water vending machines, Food ATMs, or Food Cart owners have been exempted by FSSAI from obtaining registrations subjected to conditions mentioned in FSSAI letter vide no 15(6)2018/FLRS/RCD/FSSAI dated 8<sup>th</sup> July 2019 and 19<sup>th</sup> Sep 2019.

**Q111 – Is it required to take FSSAI License at State/City-wise sub-offices of E-commerce FBOs?**

**Ans** – No, FSSAI License is not required for E-commerce Food Businesses in all States, if no food businesses activities are being carried out as defined under clause 3(n) of FSS Act, 2006. However, E-Commerce FBOs (operating from two or more States) shall have one Head Office License and should maintain the record of their State/City-wise sub-offices. A copy of FSSAI license was issued to E-commerce FBO (at Head Office) shall also be displayed at a prominent place on the premises of sub-offices.

**[Following FAQs are added on 30<sup>th</sup> September 2021]**

**Q112 – Is it mandatory to mention FSSAI license/registration number on receipts/invoices/cash memo/bills etc. by food businesses on sale of food products?**

**Ans** – Yes, it is mandatory to declare 14-digit FSSAI License or Registration number on cash receipts/purchase invoices/cash memo /bills, etc. by all food businesses. When any operator issues 2 transaction documents such as in the case of transporters issuing transport challan/ Bill etc. and an invoice, then FSSAI number needs to be mentioned on both documents. The only exemption will be the GST e-way bill and such other govt. documents that are system generated. Please also refer FSSAI order vide 15(31)2020/FoSCoS/RCD/FSSAI dated 8<sup>th</sup> June 2021.



**Q113 – What is the appropriate category, if I am involved in supplying of the food items?**

**Ans** – FBO engaged in the supply of food items may apply under either distributor and/or wholesaler and/or transporter category.

**Q114 – What is the appropriate category, if I am getting my food products manufactured through third-party manufacturers?**

**Ans** – A food business operator getting his products manufactured from third-party manufacturers shall apply for license under Relabeller Category as per FSSAI order 1(5)/Enf-1/FSSAI/2012 dated 01.04.2013.

**Q115 – I have FSSAI license/registration under ‘Supplier’ and/or ‘Marketer’ Kind of Business (KoB), but it is disabled now from the online system (FoSCoS). What action do I need to take?**

**Ans** – ‘Supplier’ and/or ‘Marketer’ category has been disabled w.e.f. 16th September 2021 due to the overlapping nature of the activity. Existing FSSAI licensee under ‘Supplier’ and/or KoB license may still renew their license under the same KoB, but are required to modify the license/registration & select appropriate KoB during the subsequent modification of the license/registration.

**Q116 – If an FBO is involved in manufacturing/trading food items for domestic as well as export market, which is the suitable category for applying FSSAI License?**

**Ans** – FBOs who are involved in manufacturing/trading of food items for domestic market and for export purpose also, are required to obtain FSSAI license under 'Manufacturing' group head for appropriate KoB and under 'Exporter' KoB. A single license application has to be made through FoSCoS, if operating from the same premises.

**[Following FAQs are added on 1<sup>st</sup> December 2021]**

**Q117. Who is an E-commerce entity / Food Business Operator?**

**Ans** – “E-Commerce entity or Food Business Operator” means any person/Company who owns, operates, or manages a digital or electronic facility or platform for electronic commerce, but does not include a seller offering his goods or services for sale on a marketplace e-commerce entity, wherein goods or services are as defined under section 3(j) and 3(n) of the Food Safety and Standards Act, 2006 i.e. definition of "Food" and "Food business" respectively.

**Q118. If I am eligible for FSSAI Registration or State License as per the current turnover/ capacity of my food business; can I apply for a higher category of license i.e. State License or Central License respectively?**

**Ans** It is suggested that FBOs should apply for the registration or license under their eligible category; however, if an FBO voluntarily wants to apply for a higher category of license than their eligibility, he may be allowed to do so subject to the fulfillment of all other requirements such as conditions and compliance associated with the category of License.

**Q119. I am a Manufacturer having FSSAI Registration for my food business. Should I declare FSSAI Registration number [2xxxxxxxxxxxxx] on my product labels?**

**Ans** Yes, Petty FBOs are also required to declare the FSSAI Registration number [2xxxxxxxxxxxxx] on the product labels as per the specifications specified for mentioning the FSSAI License on Product Labels under clause 2.2.1.7 of the Food Safety and Standards (Packaging and Labelling) Regulation, 2011, subject to the condition that the term License would be replaced with the term Registration.

**Q120. Is it mandatory to enclose NOC from manufacturers in case of applying for license for Repacker category?**

**Ans:** In case, a Repacker wants to display the name of original manufacturer on the product label, he/she needs to obtain NOC from the manufacturer and enclose it as a mandatory document for license.

Further, in case, a Repacker owns the compliance of the food product as per FSS Act, 2006, Rules and Regulations thereunder and does not want to mention the name of the manufacturer but wants to mention packed by him <FBO Name> on the label, he shall give an undertaking on his letterhead while applying for license. On behalf of the undertaking submitted, he may be exempted from the requirement of NOC from the manufacturer.

**[Following FAQs are added on 05<sup>th</sup> April 2022]**

**Q121. If an FBO is using potable water supplied by Municipal Corporation [Government Body] as an ingredient in food, then do they need to enclose a water test report while applying for a license as a mandatory document?**

**Ans:** No. The Food Business Operators using Potable water that is being supplied by Municipal Corporation [Government Body] can enclose water supply bills for commercial use in place of the Water Test Report as a mandatory document for applying for a license.

**Q122. If the FBOs are using the water supplied by Mall/Commercial Hub/Market or any private authorities etc. as an ingredient in food, then is it mandatory to enclose a water test report while applying for a license?**

**Ans:** Yes. However, Food Business Operators using Potable Supply water supplied by Mall/Commercial Hub/Market or any private authorities can enclose a water testing report [as prescribed under KOB wise Mandatory Documents for License] obtained from Mall/Commercial Hub/Market or any private authorities, as a mandatory document for applying for a license. The water testing report obtained from Mall/Commercial Hub/Market or any private authorities shall not be older than one year.

**Q123. What is the frequency at which potable water is to be tested if being used as an ingredient in food?**

**Ans:** Food businesses using water as an ingredient in food, shall get the water tested for BIS IS 10500 [except radioactive parameters] at least once in every financial year with at least six months gap between the two testing of water samples.

(i) Further, this requirement is not mandatory in the case of Food Business Operators using potable water supplied by Municipal Corporation [Government Body] subject to maintaining of water bill records.

(ii) Food Businesses using Potable water supplied by Mall/Commercial Hub/Market or any private authorities shall obtain the water testing report from these authorities as per the mentioned frequency. This water testing report is required while applying for license (as a mandatory document) and to be produced to the Food Safety Officer or Third Party Audit Agency/Auditor authorized by FSSAI at the time of inspection/audit.

**Q124. When will I get License / Registration in case I do not receive any response from the Licensing/Registering Authority within the stipulated time?**

**Ans:** In case no response is received from the concerned Registering/ Licensing Authorities within the stipulated time, as specified in the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulation, 2011, Registration Certificates and Licenses are **auto-generated**, as per the provisions of FSSAI order No. [15\(31\)2020/FoSCoS/RCD/FSSAI dated 24th May 2021](#) issued in this regard.

**Q125. Which category of FSSAI License is required for the Manufacturing of Nutraceuticals and related food products?**

**Ans:** Food Businesses, manufacturing food products covered under Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, Functional Food, and Novel Food are covered under the purview of **Central License** category as per FSSAI order No. [15\(31\)2020/FoSCoS/RCD/FSSAI dated 16th September 2021](#) issued in this regard.

**Q126. I have applied for a Manufacturing type of License for multiple products. However, I am not able to provide a satisfactory reply to the queries raised by the Licensing Authority against some of the products. What should I do to get my license quicker?**

**Ans:** Manufacturers who have applied for licenses for multiple products and are facing queries in some of the products, may delete those products from application for faster processing of their applications. Deleted Products, if required, can be added later through modification of the issued license with a modification fee of Rs. 1000 only. Kindly refer to FSSAI Advisory no. [RCD-01002/1/2021-Regulatory-FSSAI dated 16th December 2021](#) issued in this regard, for more details.

**Q127. How can I login to FoSCoS portal in absence of my FoSCoS User-ID?**

**Ans:** FBOs can use their License/Registration Number or Application Reference Number and their existing password to login into the FoSCoS portal. Kindly refer to FSSAI order no. [15\(31\)2020/FoSCoS/RCD/FSSAI dated 25th November 2021](#) issued in this regard, for more details.

**Q128. Is FSSAI License under Importer KoB sufficient to carry out further food Business activities of Imported Food Products?**

**Ans:** No, FSSAI License under Importer KoB is only for importing food Items into the Country. For carrying out further food business activities of that imported food products, as defined under clause 3(n) of the Food Safety and Standards Act, 2006, FBOs need to endorse all such relevant Kind of Business categories in the issued license, by applying modification of license.

**Q129. I want to shift my food business unit to another location. Can I retain the existing license number for the new location?**

**Ans:** Yes, Food Businesses can retain their existing License/Registration number upon change of their premise address by applying for Modification application on the FoSCoS Portal with the applicable modification fee. Kindly refer to FSSAI order no. [RCD-01001/4/2021-Regulatory-FSSAI dated 30th September 2021](#) issued in this regard, for more details.

**Q130. What is the official URL of FoSCoS?**

**Ans:** The official URL of FoSCoS is <https://foscos.fssai.gov.in>. The FBOs are advised not to submit details or pay any money on any other website. Further, FSSAI shall not entertain any request/complaint/grievance pertaining to websites other than the Official FoSCoS website.

**Q131. How can Food Businesses and consumers know about FSSAI updates/Orders/Advisories etc.?**

**Ans:** Food Business Operators (FBOs) and Consumers can visit <https://fssai.gov.in/advisories.php> or download **FoodSafetyConnectApp** (<https://play.google.com/store/apps/details?id=safety.connect.food>) **on their mobiles** to check recent updates/Orders/Advisories etc. issued by the FSSAI.

**[Following FAQs are added on 21<sup>st</sup> July 2022]**

**Q132. What is the appropriate Kind of Business for Direct Sellers (engaged in selling food items) for obtaining FSSAI License/registration?**

**Ans-** Direct Sellers selling food items to end consumers are classified as retailers and hence they shall apply as 'Retailer' under the 'Trade/Retail' section of FoSCoS for obtaining FSSAI License or Registration as per the eligibility criteria.

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